

National Company Law Tribunal




Allahabad Bench

CP NO. 124/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

NAME OF THE COMPANY: Shree Narayan Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 252 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	S.K. Gupta	PCS	Petitioner	
2.	Ankit K. Singh	PCS	Petitioner	
3.	Krishna Dev Vyas	Adv.	ROC	

CP No.124/ALD/2017

Sh. S.K. Gupta alongwith Sh. Ankit Kumar Singh, PCS for the petitioner. Sh. Krishna Dev Vyas, CGSC for ROC, Kanpur.

In the present matter, the report of ROC has already been received and rejoinder to the reply has also been filed. Hence, the case is fixed for argument.

During the course of argument, Sh. Anil Kumar, PCS appeared for the third party ~~of the present petition but representing the petitioner~~ ^{as well as} in CP No.25/ND/2004, which is clubbed together with the present case, has pointed out that he is not yet impleaded as a party to the present case. Hence, this Court should pass an order in this respect after hearing, so as to enable him to protect their interest adequately.

Although, we are of the view that the ~~petitioner~~ ^{third party} in CP No.25/ND/2004 is not a necessary party to the present petition but ~~he~~ may be a proper party in order to ascertain their comments/objection, if any, from him with regard to the restoration of the name of the Company.

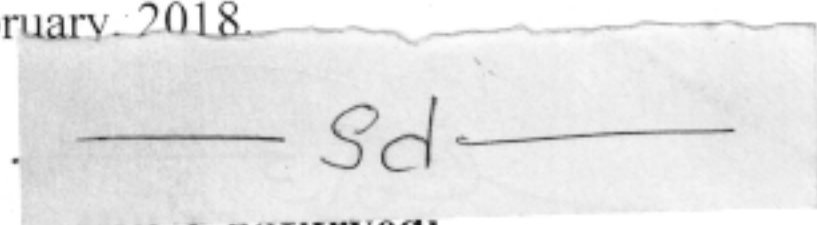
Hence, with a view to provide justice to both the parties, the petitioner in CP No.25/ND/2004 is granted liberty to file objection/comments, if any, to the present appeal of restoration.

A copy of the present petition be provided to the third party through Sh. Anil Kumar, PCS, so as to enable him to file reply to the petition and comments/report of ROC as well as on rejoinder, such reply be filed within a week and to serve advance copy to the petition as well as to the learned CGSC.

The matter to be listed for argument on 26th February, 2018.

Dated:29.01.2018

Typed by:
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)